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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 216/2013 and CM APPL. No. 7933/2021**

ACTIS ADVISERS PVT. LTD.

.....Appellant

Through: Mr. Bhuwan Dhoopar, Advocate.

*versus*

DEPUTY COMMISSIONER OF INCOME TAX .....Respondent

Through: Mr. Deepak Anand, Advocate.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE TALWANT SINGH**

**ORDER**

**26.02.2021**

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[Court hearing convened *via* video-conferencing on account of COVID-19]

**CM APPL. No. 7933/2021**

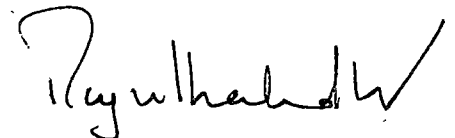
1. This is an application filed on behalf of the appellant/assessee seeking leave to withdraw the instant appeal in view of the fact that steps have been initiated by it to take benefit of the provisions of Direct Tax *Vivad Se Vishwas* Act, 2020 [in short "the Act"].
2. According to Mr. Bhuwan Dhoopar, who appears on behalf of the appellant/assessee, the appellant/assessee has resolved the tax dispute not only in the instant appeal i.e., ITA 216/2013, but also in the Revenue's appeal, which, according to him, is on the regular board and is numbered as ITA 424/2013.

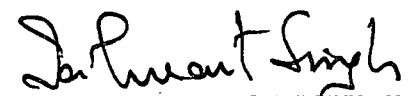


3. Having regard to the submissions made by the counsel for the appellant/assessee, the prayer made in the application is allowed. However, liberty is given to both, the appellant/assessee, as well as the respondent/Revenue, to approach the Court, in case, the designated authority does not issue a certificate in the prescribed form i.e., Form-5.

**ITA 216/2013**

4. In view of the order passed in CM APPL. No. 7933/2021, the appeal shall stand closed. The order passed today shall be placed by the Registry in the case file concerning ITA No. 424/2013.

  
RAJIV SHAKDHER, J

  
TALWANT SINGH, J

**FEBRUARY 26, 2021**

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[Click here to check corrigendum, if any](#)